

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.439
CP/215/ND/2023

IN THE MATTER OF:

Amul Mohan Mittal Son Of Satish Mohan Mittal	...	Applicant
Versus		
Integrated Technologies Limited	...	Respondent

Under Section 58(3).

Order delivered on 19.03.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Sharad Rajwanshi
For the Respondent : CA Vijay Kumar Gupta

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)
ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **07.05.2024**.

Sd/-
(Court Officer)